NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 3/2014 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 5.08.2016

NAME OF THE COMPANY: SFIO V/s. Deccan Chronicle Holding Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 388B

S.	NO. NAME	DESIGNATI	ON	REPRESEN	NTATION	SIGNATURE
l	. MR. DIVYAM	GUPTA,	ADVOCAT	€ 7	No. 35	
	KAMAL SHA		Advoc	ale	R-19	lul
4.	Deeprada J	holora, ADI	(Low)		SF10)	1
5.	Lotrest Sul	chooni La	ere Consult	ant	-, 4	Oddon
2.	Kund Dr	use, Ao	W R-	39 441	Jed J	de la companya della
<u>L</u> .	Jasmeet S	ingh, C-9.	s.c	UE	1/3F10 }	Oddon

Order

- Ld. Counsel for Respondent No. 19 does not wish to press application (CA 56/PB/2016) and seeks liberty to obtain information from the appropriate forum. The application is dismissed as not pressed and liberty is granted in terms of the prayer made.
- It has been stated on behalf of Respondent No. 30 that his CA 110/2015 be treated as reply of Respondent No. 30. We order accordingly. Ld. Counsel for Respondents No. 35, 39 & 40 have stated that they have also filed their reply.

- Cont

- On behalf of the Petitioner, a request has been made to file rejoinder to the aforesaid replies. Let the rejoinder be filed by the Petitioner within three weeks, with a copy in advance to the Counsel opposite.
- 4. The other Respondents have not filed their reply. Let the reply by other Respondents be filed within three weeks by each one of the respondents. Since the matter is pending since 2014, no further time for filing reply shall be granted.
- The Petitioner and the Respondents should also file the additional set of Paper Books within one week as per orders issued by NCLT.

List for further consideration on 19.9.2016.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(S.K. MOHAPATRA)

MEMBER (T)

5th August, 2016 (P.K. Sud)